## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4972 ANSWERED ON:26.04.2010 STRENGTHENING OF LAND RECORDS Raghavan Shri M. K.;Rawat Shri Ashok Kumar

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to measure and map the land for recording;
- (b) if so, the details thereof;
- (c) whether such mapping is likely to establish the Torrens system giving unique opportunity from the complex web of land management and if so, the current status of its implementation;
- (d) whether any Centrally sponsored schemes have also been started to strengthen revenue administration and updation of land records in some of the States;
- (e) if so, the details thereof and the names of the States where this scheme has been started; and
- (f) the amount of Central assistance provided and utilized during each of the last three years under the scheme?

## **Answer**

## MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Yes, Sir. On 21st August, 2008, the Union Cabinet approved a Centrally- sponsored scheme, viz., the National Land Records Modernization Programme (NLRMP) with the goal of ushering in the system of conclusive titles with title guarantee in the country. Conclusive Title is an unassailable and conclusive proof of ownership of the property. The system of conclusive titles is popularly known as the Torrens System.

The activities being supported under the NLRMP, inter alia, include completion of computerization of the records of rights (RoRs), digitization of maps, survey/resurvey using modern technology including aerial photogrammetry, computerization of registration, connectivity amongst the land records and registration offices, modern record rooms/land records management centres at tehsil/taluk/circle/block level and training and capacity building of the concerned officials and functionaries.

The activities under the programme are to converge in the district and district is the unit of implementation. All the districts in the country are expected to be covered by the end of the 12th Plan.

During 2008-09 and 2009-10, funds to the tune of Rs.384.20 crore have been released to the States/UTs towards Central share under the NLRMP and 141 districts in 26 States/UTs have been covered. The details of funds released towards Central share to the States/UTs during 2008-09 and 2009-10 are indicated at Annexure-I.

As per the feedback received from the States/UTs on implementation of the programme, the activities that have been taken up by the States/UTs under the programme are at various stages of implementation, viz., finalization of scope of work, opening of head of account, allotment of fund to the implementing agencies, obtaining Expression of Interest (EoI) for survey/resurvey, digitization of land records etc.

(d) to (f): In addition to the NLRMP, no new scheme has been started to strengthen revenue administration and updation of land records in the States/UTs. However, two Centrally-sponsored schemes, viz., Computerization of Land Records (CLR) and Strengthening of Revenue Administration & Updating of Land Records (SRA&ULR) were in operation up to 2007-08. These schemes have been merged with the NLRMP during 2008-09. The details of Central assistance provided to the States/UTs under these schemes during 2007-08 are indicated at Annexure-II.